

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O. A. No.60/1445/2017**

**... Date of decision: 18.12.2017**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

MES-365288 Sh. Jagpal Singh (Retd.) aged 64 years Refg/Mech (SK) S/o Late Sub Lal Singh, VPO Gill near Patwar Khana, Distt. Ludhiana-141002.

**... APPLICANT  
VERSUS**

1. Union of India, through Engineer-in-Chief, Ministry of Defence, Army HQ, New Delhi.
2. Garrison Engineer, Ludhiana.
3. Garrison Engineer, NAMS Headquarter WAC IFA, Western Air Command, New Delhi.

**... RESPONDENTS**

**PRESENT:** Sh. Arun Sharma, counsel for the applicant.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. Heard Sh. Arun Sharma, who very fairly submitted that before approaching this Court, the applicant has served legal notice dated 22.09.2017 for redressal of his grievance as raised in the present O.A. and though they have replied to the same, but they not passed any order to the effect as to why they have reduced salary of the applicant despite the fact that PPO has been issued. Therefore, he submitted that applicant will be satisfied if direction is issued to the respondents to pass reasoned and speaking order so that applicant can impugn the same before the Court of law or they be permitted to reconsider case of the applicant in view of the points raised by the applicant in his legal notice.

2. Issue notice to the respondents.
3. Sh. Ram Lal Gupta, Sr. Standing Counsel for Union of India, accepts notice and does not object to prayer of the applicant. He, however, prayed that one month's time may be granted to the respondents for the purpose.
4. In view of the above, as prayed, one month's time is granted to the respondents to redress grievance of the applicant by passing a reasoned and speaking order instead of replying to legal notice within 15 days from the date of receipt of a certified copy of this order. Order so passed be duly communicated to the applicant.
5. Disposal of the O.A. in the above terms shall not be construed as an opinion on the merit of this case.

**(P. GOPINATH)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 18.12.2017.  
Place: Chandigarh.

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